

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-50/2000/8607/A

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. R.A. Rahman,  
Principal Judge, Family Court No. II,  
Kamrup (M), Guwahati.

Dated Guwahati, the 30<sup>th</sup> September, 2022.

Sub:- **Civil vacation.**

Ref:- Letter No.FCK 5/12/PJ/282/2022, dtd. 13.09.2022.

Madam,

With reference to the above, I am directed to inform you that you have been granted permission to **avail the entire Civil vacation from 02.10.2022 to 18.10.2022 along with station leave permission for the same period.** The Counsellor, Family Court-II, Kamrup(M), Guwahati and in her absence the Counsellor, Family Court-I, Kamrup(M), Guwahati and in her absence the Counsellor Family Court-III, Kamrup(M), Guwahati will be in charge of your Court and office in your absence.

Yours faithfully,

-sd-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-50/2000/8608-09/ dated**

Copy to.

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29.
2. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**